

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 209/9/NCLT/AHM/2017

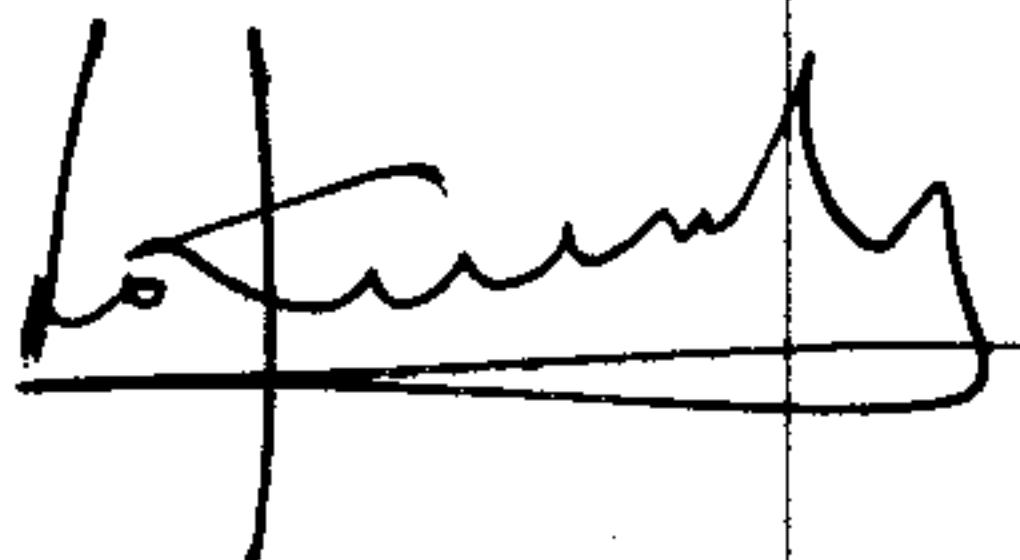
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: Mansarovar Agro Sacks Pvt Ltd
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Lokesh Agarwal	PCS	Petitioner	
2.				

ORDER

Learned PCS Mr. Lokesh Agarwal present for Operational Creditor/Petitioner. None present for Respondent.

Learned PCS appearing for petitioner made a statement that section 8 notice issued by the Respondent returned unserved. He undertakes to file the unserved cover addressed to the Corporate Debtor.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 12.01.2018 for objections of Respondent, if any, and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.